been regulatory gap/ overlap regarding types of instruments/fund raising. At the same time, SEBI receives complaints against unapproved fund raising activities of certain companies that claim that they do not come under the purview of SEBI Collective Investment Scheme Regulations. With the amendments in force now, SEBI would have powers to regulate any pooling of funds under an investment contract involving a corpus of Rs. 100 Crore or more, attach assets in case of non-compliance and Chairman, SEBI would have powers to authorize the carrying out of search and seizure operations, as part of efforts to crack down on ponzi schemes.

Printing of picture of leaders on currency notes

203. SHRI MANSUKH L. MANDAVIYA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government in consultation with the Reserve Bank of India (RBI) is going to print the pictures of Indian luminaries other than Mahatma Gandhiji on our currency notes;
- (b) whether Government is considering inserting the photo of Late Shri Sardar Vallabbhai Patel, the 'Iron Man' of India on currency notes, who has contributed significantly to build India as a country;
 - (c) whether Government has constituted any committee in this regard; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (d) On advice of Government of India, the Reserve Bank of India had constituted a Committee for designing future currency notes in October, 2010. The Committee, *inter alia*, deliberated on the issue of changing the existing image of Mahatma Gandhi and inclusion of certain other personalities in the new design of banknotes. After due considerations, the Committee decided that no other personality could better represent the ethos of India than Mahatma Gandhi.

Collection and sharing of tax by Goa

204. SHRI SHANTARAM NAIK: Will the Minister of FINANCE be please to state:

(a) the total tax collected by State Government of Goa under various legislations;

- (b) the names of these legislations under which taxes are collected;
- (c) the share received by the Central Government and State Government with respect to each category of tax;
- (d) whether State Government of Goa has sought any changes to be made in the pattern; and
 - (e) the response of the Central Government to the same?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): (a) and (b) This information is not maintained Centrally.

(c) to (e) Do not arise.

Data regarding devaluation of rupee

 $\dagger 205.\,\mathrm{SHRI}$ RAVI SHANKAR PRASAD: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that as compared to dollar value of Rupee has been more than Rs. 60 recently;
- (b) if so, whether such a less price has ever been recorded during last years;
 - (c) if so, the year and the price;
- (d) whether the common man has to face the negative impact of devaluation of rupee in the form of price-rise; and
 - (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) The exchange rate of rupee stood at Rs. 61.12 per US dollar (RBI's reference rate) on July 31,2013. In the current financial year the monthly average exchange rate of rupee, month-wise is given below.

Month Monthly Average Exchange Rate of Rupee per US dollar

January 2013 54.32

[†] Original notice of the question was received in Hindi